

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.120
C.P.(IB)/205(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Khodabhai Ghusabhai Thumar

.....Applicant

V/s

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on: 26/06/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Ms. Sangeeta Bohra, Adv.

For the SBI

: Mr. Raju Kothari, Adv.

ORDER

This is an application filed u/s 94 of the IBC, 2016 by the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India &Ors. in WP(C) 510 of 2022, matter stands adjourned to 09.10.2023.

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**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

**SHAMMI KHAN
MEMBER (JUDICIAL)**